



PATEL

PATEL INTEGRATED LOGISTICS LIMITED

CIN: L71110MH1962PLC012396

Regd. Office: Patel House, Ground Floor, Plot No.48, Gazdar Bandh,
North Avenue Road, Santacruz (W), Mumbai - 400054
Tel. No.: 022-26050021, 26052915 • Website: www.patel-india.com

POSTAL BALLOT NOTICE

(Pursuant to Section 110 of the Companies Act, 2013
read with rule 20 and 22 of the Companies
(Management and Administration Rules, 2014)

Notice is hereby given that pursuant to Section 110 of the Companies Act, 2013 ("the Act") and Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") and other applicable provisions of the Act and the Rules and General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 22/2020 dated 15th June, 2020, 33/2020 dated 28th September, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021, 3/2022 dated 5th May, 2022, 11/2022 dated 28th December, 2022 and 09/2023 dated 25th September, 2023, issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force and as amended from time to time) the resolutions set thereunder are proposed for approval of the members of Patel Integrated Logistics Limited ("the Company") by way of postal ballot only, by voting through electronic means ('remote e-Voting').

Sr. No.	Description of the Special Resolution
1.	To Appoint Mr. Kannan Rajaratnam (DIN: 10697659) as Non-Executive Independent Director for a first term of Three year
Description of the Ordinary Resolution	
2.	To Appoint Mr. Farukh Soli Wadia (DIN: 00097162) as Non-Executive Non-Independent Director

The Postal Ballot Notice is being sent only by electronic mode to those members whose email addresses are registered with the Company/Depositories. Notice will also be made available on the Company website www.patel-india.com and on the website of BSE Limited at www.bseindia.com and National Stock Exchange of India Limited at www.nseindia.com respectively. The instructions for voting through electronics means is provided in the Notice.

Members of the Company who have not registered their e-mail address with the Company / Depository, may follow below instructions for obtaining login details for e-voting:

For Demat shareholders- If you have not received any user id or password please email from your registered email id on i-Vote helpdesk email id- ivote@bigshareonline.com or contact i-vote helpdesk team on 1800225422 by providing details like Name of the Demat Account holder, Demat Account Number and name of the company for which voting needs to be done.

For Physical shareholders- If you have not received any user id or password please email from your registered email id on i-Vote helpdesk email id- ivote@bigshareonline.com or contact i-vote helpdesk team on 1800225422 by providing details like Name of the shareholder, Folio No., scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card), name of the company for which voting needs to be done.

In case shareholders/ investor have any queries regarding E-voting, you may refer the Frequently Asked Questions ('FAQs') and i-Vote e-Voting module available at <https://ivote.bigshareonline.com>, under download section or you can email us to ivote@bigshareonline.com or call us at: 1800 225422.

The e-voting period commences at 9:00 a.m. (IST) on Wednesday, 11th December, 2024 and ends at 5:00 p.m. (IST) Sunday, 12th January, 2024. During this period shareholders of the Company, holding shares either in physical form or in dematerialized form, as on the cut-off date (record date) Friday, 29th November, 2024 may cast their vote electronically. The e-voting will not be allowed beyond the aforesaid date and time and the e-voting module shall be forthwith disabled by Bigshare upon expiry of the aforesaid period.

Members are requested to carefully read all the notes set out in the Notice and in particular, instructions for manner of casting vote through remote e-voting.

For PATEL INTEGRATED LOGISTICS LIMITED

Place: Mumbai

Date: 07-12-2024

Sd/-

AVINASH PAUL RAJ
COMPANY SECRETARY

Shalini Co-operative Bank Limited

395. No. M.Sc. Joshi Marg Mumbai-400011

Tel 3093179 Mil: shalini.bank82@gmail.com

***NOTICE OF SPECIAL GENERAL MEETING
(FOR MEMBERS ONLY)***

Shalini Sahakari Bank Ltd. It is hereby notified to all the shareholders that the Special General Meeting of the Bank will be held on Saturday 21st December 2024 at 4.00 PM at Vasantdada Patil Pratishthan College of Engineering Auditorium Eastern Express Highway Sion Mumbai 400 022 under the Chairmanship of Shri Appasaheb Sadashiv Desai. However, it is a humble request to all the members to attend on time.

*** Subjects of Meeting ***

- 1) To approve the minutes of the previous Annual General Meeting.
- 2) Regarding amendment in by-laws in sub-rules no. 5.
- 3) Other subjects with the permission of the Chairman.

By order of the Board of Directors

Shri Pravin Jagannath Shitole

Chief executive officer

Place: Mumbai

Date: 06/12/2024

*** Special Instructions ***

- 1) Notice of special general meeting has been sent to all members.
- 2) If the meeting has to be adjourned due to lack of quorum, half of the adjourned meeting at the same place Starting at around 4.30 after an hour it will happen and there will be no restriction of quorum in that meeting.

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DBK ENTERPRISES PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	DBK ENTERPRISES PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	18/07/1996
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	MINISTRY OF CORPORATE AFFAIRS, ROC-MUMBAI
4. CORPORATE IDENTITY NUMBER/ LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U24220MH1996PTC101245
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	D-301 NEELKANTH COMPLEX 'SAHAR ROAD VILE PARLE EAST, MUMBAI, MAHARASHTRA, INDIA, 400099
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	DECEMBER 05, 2024
7. NAME	MR. AVINASH BAGUL
ADDRESS	A-102, RAM KRUPA CHS, SV ROAD, BORIVALI (WEST), MUMBAI 400092
EMAIL ADDRESS	AVINASH.BAGUL1959@GMAIL.COM
TELEPHONE NUMBER	+91 98200 09316
REGISTRATION NUMBER OF THE LIQUIDATOR	IBBI/PA-002/IP- N00492/2017-2018/11735
8. LAST DATE FOR SUBMISSION OF CLAIMS	JANUARY 04, 2025

Notice is hereby given that the DBK ENTERPRISES PRIVATE LIMITED has commenced Voluntary Liquidation on December 05, 2024.

The stakeholders of DBK ENTERPRISES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before JANUARY 04, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Avinash Bagul

Liquidator

Registration No: IBBI/PA-002/IP- N00492/2017-2018/11735

Date: 07.12.2024

Place: Mumbai



IIFL FIN

CIN: L67100

Regd. Office : IIFL House,

Plot No. B-23, Thane Industri

Tel: (91-22) 4103 50

Website

SALE OF STRESS

IIFL Finance Limited invites ARCs for the proposed sale Outstanding amount of INR 4 is and what is where is" basis. dhruv.nandani@iifl.com for full and detailed terms and conditions requested to intimate their w "Expression of interest" to be or before 12th December, 2024.

The auction shall be held on 2

Date: 07th December, 2024

Place: Mumbai

बैंक ऑफ इंडिया
Bank of India

NASHIK

4/Icon Plaza Apartment, Near
Pune-Nashik Road,
District-Nashik, State-Ma
IFSC - BKID0000809, E-mail

AP

[Se

POSSE

(for Imm

Whereas

The undersigned being t INDIA (name of the Institu Reconstruction of Financial Interest Act, 2002 and in exerc 13(2) read with rule 3 of the 2002 issued a demand notice borrower **Mrs. Sunita Bhima** repay the amount mentioned in words Twenty Seven Lakh Six Nine Rupees and Seventy Pa receipt of the said notice.

The borrower having failed given to the borrower and the has taken **SYMBOLIC** possession below in exercise of powers conferred by section 13 of Act read with rule Rules, 2002 on this the 06th d

The borrower in particular cautioned not to deal with the property will be subject to the (the Institution) for an amount E

The borrower's attention i of section 13 of the Act, in re secured assets.

Description of t

All that part and parcel of the p Ground+First floor Built Up a Sq.Mtrs.. Wing E of Gurukrup 1166.67 Sq.Mtrs., out of area of Survey No. 70/4(P)+70/5/1+8 Dist. Nashik-422006, Mahara Bounded;
On the North by : Row House I
On the South by : Row House I
On the East by : Adj. Survey N
On the West by : Colony Road

Date : 06-12-2024

Place : Nashik

PUBL

NOTICE IS HEREBY GIVEN THAT **Vithal Prasad Co-operative Housing** in **Part-A of the Schedule** hereunder title of the following persons to the Flat No. 101 owned by **Mrs. Aarti**



Finance Limited
Ghar Ki Baat

Regd. Office:- 9th Floor, Antriksh Bhavan, 22, K G Marg, New Delhi-110001
Phones:- 011-23357171, 23357172, 23705414, Website: www.pnbhousing.com

Mumbai Branch:- PNB Housing Finance Limited, Office No-2 & 3, Ground Floor, Baba House, Plot No.86, B.L. Bajaj Road, Near WEH Metro Station, Andheri (East), Mumbai-400093. Virar Branch:- PNB Housing Finance Ltd, 302, Third Floor, Riddhi Arcade, 100ft Narangi Bypass Road, Near Big Bazar, Virar (West) Maharashtra-401303

NOTICE UNDER SECTION 13(2) OF CHAPTER III OF SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE
We, the PNB Housing Finance Limited (hereinafter referred to as 'PNBHFL') had issued Demand notice U/s 13(2) of Chapter III of the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The said Demand Notice was issued through our Authorized Officer to all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing (NPA) Assets as per the Reserve Bank of India/ National Housing Bank guidelines due to non-payment of instalments/ interest. The contents of the same are the defaults committed by you in the payment of instalments of principals, interest, etc. Further, with reasons, we believe that you are evading the service of Demand Notice hence we are doing this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action/measures under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNBHFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. FURTHER, you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

[illegible]

**Get prediction sitting
at home with Palm Print**

Love, romance, sex, family
relations, job, wealth, home
happiness, house, education,
marriage, children, luck, work,
honor, sorrow, illness, etc.

R. R. Mishra
Astrologer, Palmist,
Numerologist, Vastu & Gems
Specialist, Former TV & Press

Whatsapp & Mobile
9820113194

CHANGE OF NAME

NOTE
Collect the full copy of Newspaper for the submission in passport office.

I HAVE CHANGED MY NAME FROM
HAWA HAMID KHAN/ HAWAB
HAMID/ HAWABAI HAMID TELWAI
TO HAWABAI HAMID TELWAI
VIDE ADHAR CARD NUMBER
7596 5139 2573. CL- 1

I HAVE CHANGED MY NAME FROM L
MOHD NOOR MOHD TO SHAH
LALMOHAMMAD NOOR MOHAMMAD
AS PER GOVT. OF MAHA. GAZET
NO. (M- 24292109). CL- 2

CHANGE OF NAME
I HAVE CHANGED MY OLD NAME
FROM DHANSWAL MANMOHAN
SINGH GAINA SINGH TO MY NEW
NAME MANMOHAN GAINA SINGH
DHANSWAL AS PER AADHAR CARD
NO. 2304 1610 4291. CL-27

FROM HEMLATA BABURAO SHINDI
TO MY NEW NAME RUCHITA
SANTOSH BANE AS PER ADDHA
CARD NO.3577 2189 3732. CL-272
I HAVE CHANGED MY NAME FROM
SEEPRA SUMEET KABRA TO SEEPRA
SURESH JAJOD AS PER GAZETTE
NO. M- 24295562. CL-304
I HAVE CHANGED MY NAME FROM
T SILVARAJ TO SELVARA
MUDALIYAR AS PER DOCUMENTS
CL-304

HAVE CHANGED MY NAME FROM
KANWAR LAL S/O KISHAN LAL (OLD
NAME) TO KANWAR LAL RANNA (NEW
NAME). I AM A FUTURE TO BE KNOWN BY NEW
NAME. MY ADDRESS IS B-600
PRESIDENT PARK CO-OPERATIVE
HOUSING SOCIETY, PLOT 77, SECTOR
29, VASHI, NAVI MUMBAI
MAHARASHTRA, PIN - 400705.
PER AADHAR CARD NO. 2557 9516
5254. CL-45

MOHAMMAD NAEEM MOHAMMAD
 NAEEM TO MOHAMMAD NAEEM
 SHAIKH AS PER DOCUMENTS. CL-50
 I HAVE CHANGED MY OLD NAME
 VANITA VISHNU PAWAR TO NEW
 NAME SMITA BHARAT BADEKAR
 AS PER AADHAR CARD NO
 XXXX XXXX 9331. CL-60
 I HAVE CHANGED MY NAME FROM
 MUJEEB REHMAN SIDDIQUI TO
 MUJIBUR REHMAN ABUL REHMAN
 SIDDIQUI AS PER DOCUMENTS. CL-53

MARIAM, MOHAMMED HASAN
TO MARIAM, MOHAMMED HASAN
SHAUKH AS A AACHAR. CI- 70
WE MR. MOHAMMAD USMAN SHAUKH
AND MRS. FATMA MOHAMMAD
USMAN SHAUKH HAVE CHANGED OUR
CHILD'S DAUGHTER'S NAME FROM
SIN KHATUN USMAN MOHD
USMAN TO SHABEEN MOHAMMED
USMAN SHAUKH AS PER DOCUMENTS
PROOFS. CI- 99
I HAVE CHANGED MY NAME FROM
USMAN MOHD T SHAUKH TO
MOHAMMAD USMAN SHAUKH AS PER
MY DOCUMENTS PROOFS. CI- 90

[illegible][illegible][illegible][illegible]

PUBLIC NOTICE

NOTICE is hereby given that the public at large has Mr. Lakh Bhanin has lost/ misplaced Original Duplicate Share Certificate No. 1119 (S) with respect to the undermentioned premises.

Any person or Financial Institution having any claim to the undermentioned Property, or person particularly referred to in Schedule and/or any person thereof either by way of Sale, Mortgage, Lien, Charge, Pledge, or otherwise, or legal heirs and/or legal heirs and/or possession/creditor of Original Agreement and/or Share Certificate's and/or, or in any other manner whatsoever (where required) to make the same known in writing, alongwith copies of all copies of documentary proof, to the undermentioned, having their address at Office No. 101, 1st Floor, Sankar, Sankar Road, viii, the East, Mumbai - 400 057 as well as to the undersigned, in writing, on or before the date of the said public notice, within 15 days from the date hereof, failing which the claims of such person(s), if/ be/ deemed have/ waived and/ abandoned and the Society shall be at liberty to issue Duplicate Share Certificate(s) to the said member(s).

THE SCHEDULE OF THE PROPERTY
 is fully paid-up share of the company. The number of shares are 451 to 485 (in
 accordance with Duplicate Share Certificate No. 1187 87 dated 11th July 1990 under the
 "Popular Apartments Co-operative Housing Society Limited", a society registered under
 Maharashtra Co-operative Societies Act, 1960 bearing registration No. BOMHS-64003
 1993 along with the consequential benefit including the right to use, enjoy, occupy any
 portion Flat No. 17 comprising 526 Sq. ft., Carpet Area in the "M" wing on 8th floor of
 the building situated at 143/139, Street No. 143 and CTS No. 831/2 of Village Ambur, Talu-
 bearing Plot No. 143/139, Street No. 143 and CTS No. 831/2 of Village Ambur, Talu-
 Ambur, in the Registration District and Sub-District of Mumbai City and Mumbai Suburbs
 (being, being and situate at Four Bungalows, op. St. Louis Convent High School, Ambur,
 (Week, Mumbai - 400 165). (THE Sd. PREMISES)

Sd.,
ADMS. & JUSPEAK
Mrs. Suresh & Consultants
 (Advocates for Plaintiff)

Dated this 7th day of December 2024.

[illegible][illegible][illegible][illegible][illegible]

सही/-
श्री. आश्विन मेहता, सल्लिसिटर
होरा मेहता ऑड कं./बकोल आणि सल्लिसिटर
४था नक्सा, ऑरिजन हल्लस, काना घोडा, कोर्ट, मुंबई ४००००१
दूरध्वनी: +९१ २२ ४५१६ ७०१५/numba@nmclegal.in

महाराष्ट्र शासन
सहकार पणन व तस्त्रोद्योग विभाग
उपनिबंधक, सहकारी संस्था, नाशिक तालुका नाशिक
याचे कार्यालय, संकुल क्र. ४, पहिला भवनला, शरद्वन पवार मार्केट
याई, वैठोड, पंचवटी, नाशिक-४२२००३
द्वनी क्र.०२५३-२५०२२, E-mail: dncsask@rediffmail.com

[illegible][illegible][illegible]



बैंक ऑफ बरोडा
Bank of Baroda

बी. एच. एन. राव रावडा, हुस्वर, पं. १, २, ३, ४, ५, ६, ७, ८, ९, १०, ११, १२, १३, १४, १५, १६, १७, १८, १९, २०, २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, २०३, २०४, २०५, २०६, २०७, २०८, २०९, २१०, २११, २१२, २१३, २१४, २१५, २१६, २१७, २१८, २१९, २२०, २२१, २२२, २२३, २२४, २२५, २२६, २२७, २२८, २२९, २३०, २३१, २३२, २३३, २३४, २३५, २३६, २३७, २३८, २३९, २४०, २४१, २४२, २४३, २४४, २४५, २४६, २४७, २४८, २४९, २५०, २५१, २५२, २५३, २५४, २५५, २५६, २५७, २५८, २५९, २६०, २६१, २६२, २६३, २६४, २६५, २६६, २६७, २६८, २६९, २७०, २७१, २७२, २७३, २७४, २७५, २७६, २७७, २७८, २७९, २८०, २८१, २८२, २८३, २८४, २८५, २८६, २८७, २८८, २८९, २९०, २९१, २९२, २९३, २९४, २९५, २९६, २९७, २९८, २९९, ३००, ३०१, ३०२, ३०३, ३०४, ३०५, ३०६, ३०७, ३०८, ३०९, ३१०, ३११, ३१२, ३१३, ३१४, ३१५, ३१६, ३१७, ३१८, ३१९, ३२०, ३२१, ३२२, ३२३, ३२४, ३२५, ३२६, ३२७, ३२८, ३२९, ३३०, ३३१, ३३२, ३३३, ३३४, ३३५, ३३६, ३३७, ३३८, ३३९, ३४०, ३४१, ३४२, ३४३, ३४४, ३४५, ३४६, ३४७, ३४८, ३४९, ३५०, ३५१, ३५२, ३५३, ३५४, ३५५, ३५६, ३५७, ३५८, ३५९, ३६०, ३६१, ३६२, ३६३, ३६४, ३६५, ३६६, ३६७, ३६८, ३६९, ३७०, ३७१, ३७२, ३७३, ३७४, ३७५, ३७६, ३७७, ३७८, ३७९, ३८०, ३८१, ३८२, ३८३, ३८४, ३८५, ३८६, ३८७, ३८८, ३८९, ३९०, ३९१, ३९२, ३९३, ३९४, ३९५, ३९६, ३९७, ३९८, ३९९, ४००, ४०१, ४०२, ४०३, ४०४, ४०५, ४०६, ४०७, ४०८, ४०९, ४१०, ४११, ४१२, ४१३, ४१४, ४१५, ४१६, ४१७, ४१८, ४१९, ४२०, ४२१, ४२२, ४२३, ४२४, ४२५, ४२६, ४२७, ४२८, ४२९, ४३०, ४३१, ४३२, ४३३, ४३४, ४३५, ४३६, ४३७, ४३८, ४३९, ४४०, ४४१, ४४२, ४४३, ४४४, ४४५, ४४६, ४४७, ४४८, ४४९, ४५०, ४५१, ४५२, ४५३, ४५४, ४५५, ४५६, ४५७, ४५८, ४५९, ४६०, ४६१, ४६२, ४६३, ४६४, ४६५, ४६६, ४६७, ४६८, ४६९, ४७०, ४७१, ४७२, ४७३, ४७४, ४७५, ४७६, ४७७, ४७८, ४७९, ४८०, ४८१, ४८२, ४८३, ४८४, ४८५, ४८६, ४८७, ४८८, ४८९, ४९०, ४९१, ४९२, ४९३, ४९४, ४९५, ४९६, ४९७, ४९८, ४९९, ५००, ५०१, ५०२, ५०३, ५०४, ५०५, ५०६, ५०७, ५०८, ५०९, ५१०, ५११, ५१२, ५१३, ५१४, ५१५, ५१६, ५१७, ५१८, ५१९, ५२

[illegible][illegible][illegible][illegible]

	શ્રી. ગોવંદીયા ડ્યુપેસ રાજેન્દ્ર (ગામીનિવસ)	
૮.	શ્રી. નિકમ યુગાનંદ કિશ્ન (કર્જદાર) શ્રી. રામજી હાસ્ય રાજેન્દ્ર (ગામીનિવસ) શ્રી. લક્ષ્મણ સમ્મત લક્ષ્મણ (ગામીનિવસ) શ્રી. યાત્રા મહેતા અણંગ (ગામીનિવસ)	૨,૨૭,૭૫૪/-
૯.	શ્રી. કિન્નિ કિર્તિબા સિલસ્ટ (કર્જદાર) શ્રી. દિનેશ દિપક અણંગ (ગામીનિવસ) શ્રી. કિન્નિ દિપક ચંદન (ગામીનિવસ)	૪૪,૭૨૦/-
૧૦.	શ્રી. યુગવંશ ધરુપાણી સવિન (કર્જદાર) શ્રી. યુગવંશ સોનજી મોહન (સહકર્જદાર) શ્રી. ધાનુજી સમ્મત મિત્રા (ગામીનિવસ)	૪૨,૮૭૪/-
૧૧.	શ્રી. રામજી રામજી મેકલેન્ડ બાપી (કર્જદાર) શ્રી. મણી મણીદાસ માયા (ગામીનિવસ) શ્રી. બાંધણી મહેલ ધાનુજી (ગામીનિવસ) શ્રી. બાંધણી મણુલ મણીસા (ગામીનિવસ)	૩,૫૯,૩૧૪/-
૧૨.	શ્રી. કરંદે રાધા શાસ્ત્રાચાર્ય (કર્જદાર) શ્રી. કરંદે શાસ્ત્રાચાર્ય ગોવંદીયા (સહકર્જદાર) શ્રી. સરોદી મિલન નારાયણ (ગામીનિવસ) *	૪૯,૬૬૦/-
૧૩.	શ્રી. ઝોડે રાહુલ નારાયણ (કર્જદાર) શ્રી. ઝોડે નારાયણ વ્યવસ્થા (સહકર્જદાર) શ્રી. ધાનુજી વિનાંદીયા મારગશીખ (ગામીનિવસ) શ્રી. ધાર્ણવ સાધુ સુવિન્દ્ર (ગામીનિવસ) શ્રી. કણેશ નરિંગ ઝોમકાશા (ગામીનિવસ)	૨,૧૧,૬૨૮/-
૧૪.	શ્રી. રાજેન્દ્ર મુલેશીક માલકાસેખ (કર્જદાર) શ્રી. રાજેન્દ્ર મેહતા મહાલ (ગામીનિવસ)	૩૦,૩૨૬/-
૧૫.	શ્રી. સેતુનાથ સુવિન્દ્ર મમ્મદાસ (કર્જદાર) શ્રી. સેતુનાથ પ્રણવ મમ્મદાસ (ગામીનિવસ) શ્રી. ધાનુજી મહેન્દ્ર મુલેશીક (ગામીનિવસ) શ્રી. યુગવંશ પ્રણવ દિશન (ગામીનિવસ)	૮૧,૨૩૦/-
૧૬.	શ્રી. દાને લલમ લલમ (કર્જદાર) શ્રી. કિન્નિ રાજય લાલગી (ગામીનિવસ)	૨,૮૨,૫૨૨/-